

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 14
CP No. (IB)-04/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Mrs. Rekha Goyal, Sole Prop. M/s R. K. Enterprises

...Operational Creditor

Versus

M/s VIS Infra Solutions LLP

...Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Ayush Gupta, Adv.

For the Corporate Debtor : None-appeared

ORDER

On 30.01.2020, the following order was passed:

Heard the submissions made by the counsel for the Operational Creditor. Advocate Shri Roop Chand Saini has appeared on behalf of the Corporate Debtor and offered to file Vakaltnama within three days and reply within 10 days.

However, due to covid situation and some administrative reasons, the matter could not be taken up. In the circumstances, issue fresh notice to the Respondent Corporate Debtor. The Applicant shall collect the notice from the Registry and send the same together with complete paper book and a copy of this order immediately to the Corporate Debtor at its registered address by speed

post and file affidavit of service along with copy of postal slip and tracking report within 3 weeks.

In case, the service of speed post on the corporate debtor is not made, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

Reply, if any, may be filed within 3 weeks from the receipt of the notice, and rejoinder, if any, may be filed within 2 weeks thereafter. List the matter on 02.11.2021.

-Sd-
(K.K. Vohra)
Technical Member
August 12, 2021

-Sd-
(Ajay Kumar Vatsavayi)
Judicial Member